

**COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES  
(2000-2001)**

**(THIRTEENTH LOK SABHA)**

**TENTH REPORT  
ON**

**MINISTRY OF URBAN DEVELOPMENT &  
POVERTY ALLEVIATION  
(Department of Urban Development)**

**Action taken by the Government on the recommendations contained in the Third Report (Thirteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes & Scheduled Tribes on the Ministry of Urban Development & Poverty Alleviation—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Delhi Development Authority and housing facilities provided to them**



*Presented to Lok Sabha on 22 December, 2000  
Laid in Rajya Sabha on 22 December, 2000*

**LOK SABHA SECRETARIAT  
NEW DELHI**

*December, 2000/Paisa 1922 (Saka)  
Price: Rs. 10.00*

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**COMPOSITION OF THE COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED TRIBES (2000-2001)**

**Shri Kariya Munda —Chairman**

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- |                        |   |                           |
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| 3. Shri Shiv Singh     | — | <i>Assistant Director</i> |

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\$Ceased to be member of the Committee on his demise with effect from 3rd December, 2000.

\*Ceased to be member of the Committee on his demise with effect from 12th August, 2000.

## INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to finalise and submit the Report on their behalf, present this Tenth Report (Thirteenth Lok Sabha) on Action Taken by Government on the recommendations of the Committee contained in their Third Report (Thirteenth Lok Sabha) on Ministry of Urban Development & Poverty Alleviation—Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Delhi Development Authority and housing facilities provided to them.

The Report was considered and adopted by the Committee on 20 December, 2000.

3. The Report has been divided into the following categories:—

- I. Report
- II. Recommendations/observations which have been accepted by Government.
- III. Recommendations/observations which the Committee do not desire to pursue in view of the replies of Government.
- IV. Recommendations/observations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.
- V. Recommendations/observations in respect of which final replies of Government have not been received.

4. An analysis of the Action Taken by Government on the recommendations of the Committee contained in the Third Report is given in Appendix. It would be observed therefrom that out of 14 recommendations/observations contained in the Report, seven recommendations *i.e.* 50 per cent have been accepted by Government. The Committee do not desire to pursue one recommendation *i.e.* 7.2 per cent of the total recommendations in view of Government replies and remaining six recommendations *i.e.* 42.8 per cent, in respect of which reply of the Government has not been accepted by the Committee, require further comment.

NEW DELHI;  
22 December, 2000  

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1 Pausa, 1922 (Saka)

KARIYA MUNDA,  
Chairman,  
Committee on the Welfare of  
Scheduled Castes and  
Scheduled Tribes.

## **CHAPTER I**

### **REPORT**

1.1 This Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes deals with the action taken by the Government on the recommendations contained in their Third Report (Thirteenth Lok Sabha) on the Ministry of Urban Development regarding reservation for and employment of Scheduled Castes and Scheduled Tribes in Delhi Development Authority and housing facilities provided to them.

1.2 The Third Report was presented to Lok Sabha on 20 April, 2000. It contained 14 recommendations/observations. Action Taken Replies of the Government received on 31 October, 2000 have been examined and may be categorised as under:—

- (i) Recommendations/observations which have been accepted by the Government.  
(Sl. Nos. 6, 8, 9, 10, 12, 13, 14)
- (ii) Recommendations/observations which the Committee do not desire to pursue taking into consideration the replies of the Government;  
(Sl. No. 4)
- (iii) Recommendations/observations replies to which have not been accepted by the Committee and which need reiteration;  
(Sl. Nos. 1, 2, 3, 5, 7, 11)
- (iv) Recommendations/observations in respect of which final replies have not been received. NIL

1.3 The Committee will now deal with Action Taken Replies of the Government on some of the recommendations which need reiteration or merit comments.

### **ORGANISATIONAL SETUP**

#### **Recommendation (Sl. No. 1, Para 1.5)**

1.4 The Committee had recommended that the Ministry should take positive steps to interact with concerned authorities for the adequate appointment of SC/ST Member in Delhi Development Authority/Advisory Council as assured by the representative of the Ministry of Urban Affairs and Employment during the evidence.

#### **Reply of the Government**

1.5 The Government in the reply have stated that appointments to the Delhi Development Authority and the Advisory Council are made strictly as per the provisions of the Delhi Development Act, 1957, which does not

provide for any reservation on the basis of SC/ST. However, keeping in view the recommendations of the Committee, the concerned Secretariats of Parliament, Legislative Assembly of Delhi and the Municipal Corporation of Delhi are being requested that in future adequate representation may be given of SC/ST while recommending names of Authority/Advisory Council members.

### **Comments of the Committee**

1.6 The Committee feel that by merely requesting the Secretariat of Parliament, Delhi Legislative Assembly and Municipal Corporation of Delhi for giving adequate representation of SC/ST in DDA/Advisory Council will have no meaning unless the Delhi Development Authority Act, 1957 is amended to that effect. The Committee, therefore, strongly recommend that, the Government should amend the DDA Act, 1957 making a mandatory provision in the Act for electing at least one SC/ST MP out of those MPs presently being elected by Parliament in DDA/Advisory Council.

### **RECRUITMENT**

#### **Recommendation (Sl. No. 2, Para 2.6)**

1.7 The Committee in their Third Report (Thirteenth Lok Sabha) had noted that a number of vacancies in non-technical categories of posts were carried forward. The plea of non-availability of candidates given by DDA was considered imaginative because the posts which had been carried forward were of general (non-technical) nature for which sufficient number of SC/ST candidates are easily available. The Committee, therefore, recommended that genuine and all out efforts should be made by the Delhi Development Authority to find suitable SC/ST candidates for the posts reserved for them.

#### **Reply of the Government**

1.8 In reply, the DDA has reported that the vacancies in non-technical posts are being carried forward because there is a ban on fresh recruitment imposed by the Ministry in non-technical/non-specialised categories. DDA has not been recruiting non-technical staff since many years due to which these vacancies are being carried forward because of the non-availability of the SC/ST candidates in the cadre.

#### **Comments of the Committee**

1.9 The Committee is unable to understand the justification rendered by DDA that posts are being carried forward because of ban on fresh recruitment imposed by Ministry in non-technical/non-specialised categories on one hand and articulating it to non-availability of SC/ST candidates on the other hand. The Committee hope that their findings would be taken seriously and positive changes would be brought in the approach adopted by the Delhi Development Authority all these years. The Committee reiterate that sincere and all out efforts be made to clear the backlog in non-technical posts since the Committee understand that there is no ban on filling up of backlog as such.

### **Recommendation (Sl. No. 3, Para 2.12)**

1.10 In their Third Report (Thirteenth Lok Sabha), the Committee while expressing their concern over the lackadaisical approach adopted by DDA to wipe out shortfall in Gp. 'A', 'B', 'C' & 'D' category of posts had recommended that present shortfall in all the categories of posts, must be wiped out by giving first preference to the serving SC/ST employees of DDA and if any vacancy occur on account of retirement, permanent transfer etc., these posts must be filled up by SC/ST candidates only.

#### **Reply of the Government**

1.11 In reply, the Ministry have reported that whenever any vacancy meant for SC/ST category occurs and if there are candidates available in the cadre, first opportunity is being given to them only. DDA has recently called for options for filling up the post of Private Secretary/Personal Assistant from SC/ST candidates available in the cadre. Such action is being taken in other categories also.

#### **Comments of the Committee**

1.12 The Committee are deeply concerned with the negative approach of DDA. The Committee feel that the DDA have not made, sincere efforts to wipe out the shortfall of SCs/STs in all the categories. The aspect relating to filling of vacancies arising on account of retirement, permanent transfer by SC/ST candidates only, has not even been touched. The Committee, therefore, strongly reiterate that shortfall in all the categories of posts must be wiped out by giving first preference to SC/ST employees of DDA and filling of vacancies accruing on account of retirement, permanent transfer etc. by SC/ST candidates only. The Committee would also like to be apprised of the latest position of shortfall of SCs/STs and number of vacancies deserved since 1994 (category-wise) in both technical and non-technical cadre.

### **PROMOTION**

#### **Recommendation (Sl. No. 5, Para 3.6)**

1.13 In Para 3.6 of the Third Report (Thirteenth Lok Sabha), the Committee had noted that a number of posts (technical and non-technical) for SCs & STs in different categories were shown as backlog. The Committee, therefore, has desired that the backlog in promotion must be cleared at the earliest, if needed, by relaxing the qualifying service and experience so that there is no occasion for shortfall or backlog of reserved vacancies.

#### **Reply of the Government**

1.14 In reply, it has been stated that the orders of the Government of India are strictly followed by DDA. In certain categories, exchange has also been allowed after three recruitment years where particular category candidates are not available in the feeder cadre. Due to non-availability of S.T. category candidates, backlog in most cases has not been filled up in S.T. category.

### Comments of the Committee

1.15 The Committee are not satisfied with the reply of the Government. The Committee desire that if the ST candidates are not available in the feeder cadre, the backlog of the same must be filled up by exchange of reservation by SC candidates as laid down in MHA/DoP & AR O.M. No. 36011/482-Estt. (SCJ) dated 15 March, 1982.

### MISCELLANEOUS

#### Recommendation (Sl. No. 7, Para 4.4)

1.16 The Committee in Para 4.4 of their Third Report (Thirteenth Lok Sabha) were surprised to find that DDA was ignorant of the reservation guidelines issued by the Government of India. The Committee hoped that from now onwards instructions relating to sending of copies of advertisements/Notices to recognised SCST organisations and holding of separate interview for SCST candidates will be followed by the DDA with due sincerity and in letter and spirit.

#### Reply of the Government

1.17 In reply it has been stated that DDA is sending copies of advertisements, notices etc to SCST Organisation whenever recruitment of Scheduled Castes and Scheduled Tribes is being done.

### Comments of the Committee

1.8 The Committee are surprised to note that Govt. has not mentioned anything about holding separate interviews for SCST candidates. The Committee, therefore, reiterate their earlier recommendation to hold separate interviews for SCST candidates at the time of recruitment in DDA as provided in MHA O.M. No. 1/70-Estt.(SCT) dated 31 July, 1970.

#### Recommendation (Sl. No. 11, Para 4.19)

1.19 In their Third Report (Thirteenth Lok Sabha) the Committee were unable to understand the non-existence of the practice of maintaining grievance/complaint register which only started after evidence of DDA Officials. The Committee, therefore, had urged the Ministry of Urban Development to review the working of the DDA with regard to the implementation of reservation orders and if needed imparting training to implementing officers to make them conversant with reservation orders/instructions of the Government of India.-

#### Reply of the Government

1.20. In reply it has been submitted that instructions have been issued to the Delhi Development Authority for strict implementation of the reservation orders and also training implementing officers, if need be, to make them conversant with the reservation orders/instructions of the Government of India.



### Comments of the Committee

1.21 The Committee opine that merely issuing instructions without reviewing the working of DDA may not be the appropriate solution. The Committee, strongly desire that positive steps taken by the Ministry for directing DDA to strictly enforce reservation orders, impart training to implementing officers should be further supplemented by strict reviews.

### ALLOTMENT OF HOUSES/FLATS/SHOPS

#### Recommendation (Sl. No. 13, Para 5.7)

1.22 In Para 5.7 of their Third Report (Thirteenth Lok Sabha) the Committee had recommended that rule of de-reservation should not be applied in the case of allotment of Houses/Shops etc. and if there is any backlog at any point of time, fresh applications may be invited to allot the same only to SCs/STs people.

### Reply of the Government

1.23 The Ministry have intimated that they had instructed DDA in April, 1996 to provide separate reservation for S.C. category to the extent of 17.5 percent and to S.T. category to the extent of 7.5 percent for all future allotment of flats approved subject to the condition that if adequate number of ST candidates are not available for allotment of flats in any particular scheme of DDA, the remaining flats may be disposed of in favour of applicants pertaining to SC category and vice-versa. DDA is strictly making the allotment as per instructions of the Ministry and has not diverted the quota of reservation fixed for SC/ST category to the general category.

### Comments of the Committee

1.24 The Committee would like the Ministry of Urban Development/DDA to re-advertise the scheme calling fresh applications from SC/ST candidates in case adequate number of applications are not received in first attempt for any scheme in order to maintain the prescribed quota.

#### Recommendation (Sl. No. 14, Para 5.10)

1.25 The Committee had desired that scheme/planning formulated in regard to wiping out of backlog of Scheduled Caste/Scheduled Tribe registrants under Ambedkar Awas Yojana should be intimated to the Committee and sincere and all out efforts should be made in this direction by the Ministry and Delhi Development Authority simultaneously. The Committee had also recommended that registrants should be paid simple interest for the period beyond one year from the date of registration to date of allotment because they are the sufferers for such a long waiting period without any fault of their own.

### Reply of the Government

1.26 The Ministry have furnished the latest position of allotment of flats under Ambedkar Awas Yojana as given below:—

Category	No. of persons registered	Allotment made	Backlog
M.I.G.	7,000	3,400	2,504
L.I.G.	10,000	4,622	4,533
Janta	3,000	2,988	Nil

Out of 20,000 registrants, allotments have been made to 11,010 registrants and there is backlog of 7,037. The backlog will be cleared in a phase wise manner from the houses under construction or proposed to be constructed by DDA. DDA is already allowing interest on the registration money upto the date of allotment.

### Comments of the Committee

1.27 The Committee would like to be apprised of the details of allotments to SC/ST applicants under the Ambedkar Awas Yojana as and when the remaining 7037 allotments are made.

## **CHAPTER II**

### **RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT**

#### **Recommendation (Sl. No. 6, Para 3.10)**

The Committee are surprised to find that there was no provision for giving pre-promotional training to SC/ST employees in promotion. The Committee are also at loss to find that after pointing out by the Committee, the Secretary of the Ministry of Urban Development also admitted during the evidence that there is a need for pre-promotional training. The Committee further note that the Ministry in their post evidence note have stated that pre-promotion training is being provided to SC/ST employees alongwith others. The Committee understand that this training must have been started after the evidence of the Committee. However, the Committee desire the spirit of imparting pre-promotional training to SC/ST employees should be maintained in future also.

#### **Reply of the Government**

Pre-promotion training is being given to SC/ST employees as a regular measure.

#### **Recommendation (Sl. No. 8, Para 4.8)**

The Committee are perturbed to note that even after crystal clear instructions issued by the Government regarding setting up of SC/ST Cell, the Ministry of Urban Development was ignorant about these instructions and only after pointing out by the Committee on SC/ST Cell each at Ministry and Delhi Development Authority has been set up. The Committee deplore the laxity on the part of the Ministry and Delhi Development Authority in not adopting Government instructions. The Committee also recommend that a full time Liaison Officer be appointed to head SC/ST cell and to look after the well being of the SC/ST employees and proper implementation of the reservation orders.

#### **Reply of the Government**

The Delhi Development Authority has been advised to appoint a full time Liaison Officer to head the SC/ST Cell by making internal adjustment.

#### **Recommendation (Sl. No. 9, Para 4.11)**

The Committee are of the opinion that rosters are the only mechanism by which proper representation of SCs and STs in services can be ascertained. The Committee, therefore, stress that the rosters should be maintained by the Delhi Development Authority in accordance with the existing orders and checked periodically by the competent authorities.

Discrepancies if any, found during the inspection of rosters should be rectified immediately and also brought to the notice of the concerned Head of the Department.

#### **Reply of the Government**

Rosters are being maintained as per the existing orders and periodically checked by the Liaison Officer. Any discrepancy reported by the Liaison Officer is being rectified immediately.

#### **Recommendation (Sl. No. 10, Para 4.16)**

The Committee note that during the years from 1993 to 1998 a total of 22 employees were sent abroad for training/conference etc. out of which only one Scheduled Caste availed this opportunity. The Committee also note that although nominations for training/symposia/conference to be held overseas are made by LG/DDA/Government of India even then the concerned Ministry (i.e. Ministry of Urban Development) should communicate to these authorities that wherever nominations for such training programmes are finalised due consideration should be given to Scheduled Caste/Scheduled Tribe incumbents also.

#### **Reply of the Government**

Due consideration will be given to the SC/ST incumbents also for training/conferences abroad at the time of finalization of names for such training/conferences.

#### **Recommendation (Sl. No. 12, Para 4.23)**

The Committee feel that mere throwing the ball into the court of National Commission for Scheduled Castes and Scheduled Tribes would not absolve DDA from its responsibility. DDA should have investigated the genuineness of the certificates as alleged by the Scheduled Castes/Scheduled Tribes Association and should have taken appropriate action in 1996 itself. The Committee desire that latest position in this regard may please be intimated to the Committee. Moreover, the Committee are of the opinion that criminal proceedings should be initiated against the guilty persons who had secured appointment on the basis of false caste certificate and corrective measures should be taken to check recurrence of such cases in future so that genuine Scheduled Castes and Scheduled Tribes are not deprived of their constitutional right.

#### **Reply of the Government**

DDA has already verified the genuineness of the caste certificates submitted by the persons against whom a complaint was made by SC/ST Association. A reference was made to Deputy Commissioner, Delhi, Tis Hazari, who informed that the caste certificates issued to these persons were genuine.

#### **Recommendation (Sl. No. 13, Para 5.7)**

The Committee note that if adequate number of applications are not received from persons belonging to Scheduled Tribes category, the

remaining flats are allotted to the applicants belonging to Scheduled Caste category and vice-versa. Similarly, if total applications from persons belonging to Scheduled Caste and Scheduled Tribe category are less than number of flats reserved, the remaining flats are allotted to general category applicants. The Committee are also pained to note that even representative of the DDA admitted this fact. The Committee feel that there is no dearth of Scheduled Caste/Scheduled Tribe people who are striving hard to get a house in Delhi. The Committee, therefore, recommend that rule of de-reservation should not be applied in the case of allotment of Houses/Shops etc. and if there is any backlog at any point of time, fresh applications may be invited to allot the same only to Scheduled Caste/Scheduled Tribe people.

### **Reply of the Government**

The Ministry of Urban Development had instructed DDA in April, 1996 to provide separate reservation for S.C. category to the extent of 17.5 per cent and to S.T. category to the extent of 7.5 per cent for all future allotment of flats approved subject to the condition that if adequate number of ST candidates are not available for allotment of flats in any particular scheme of DDA, the remaining flats may be disposed of in favour of applicants pertaining to SC category and vice-versa. DDA is strictly making the allotment as per instructions of this Ministry and has not diverted the quota of reservation fixed for SC/ST category to the general category.

### **Comments of the Committee**

Please see Para No. 1.24 of Chapter I.

### **Recommendation (Sl. No. 14, Para 5.10)**

The Committee note that after the launch of Ambedkar Awas Yojana in 1989 more than 10 years have elapsed but out of 20,000 registrants there are still 9984 registrants awaiting allotment under this scheme. The Committee, however, hope that the Delhi Development Authority would be constructing about 19,000 dwelling units in 2000-2001 as submitted by the Vice-Chairman, DDA during the evidence held on 17.3.99. The Committee, therefore desire that schemes/planning formulated in regard to wiping out of backlog of Scheduled Caste/Scheduled Tribe registrants under Ambedkar Awas Yojana should be intimated to the Committee and sincere and all out efforts should be made in this direction by the Ministry and Delhi Development Authority simultaneously. The Committee also recommend that registrants should be paid simple interest for the period beyond one year from the date of registration to date of allotment because they are the sufferers for such a long waiting period without any fault of their own.

### Reply of the Government

Latest position of allotment of flats under Ambedkar Awas Yojana is given as under:—

Category	No. of persons registered	Allotment made	Backlog
MIG	7,000	3,400	2,504
LIG	10,000	4,622	4,533
Janta	3,000	2,988	Nil

Out of 20,000 registrants, allotment have been made to 11,010 registrants and there is backlog of 7,037. The backlog will be cleared in a phase wise manner from the houses under construction or proposed to be constructed by DDA. DDA is already allowing interest on the registration money upto the date of allotment.

#### Comments of the Committee

Please see Para No. 1.27 of Chapter I.

## CHAPTER III

### RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT REPLY

#### Recommendation (Sl. No. 4, Para 2.16)

The Committee infer from the above that number of Scheduled Castes and Scheduled Tribes staff (Technical and non-technical) shown in the statement para 2.7 are much more than the figures of SC/ST candidates recruited through Special Recruitment Drive as shown in the Statement in para 2.13. The Committee also note that in para 2.7 only group-wise figure has been given whereas different categories of posts in each group should have been given to show the clear picture of the shortfall. The Committee are at loss to find that clear facts about Special Recruitment Drive such as the number of shortfall vacancies in each category of posts, number of application received, number of candidates selected and balance shortfall etc. has not been made available to the Committee. It shows the jingoism of the Delhi Development Authority to suppress the material facts. The Committee, therefore, recommend that figure related to all the Special Recruitment Drives launched by the Delhi Development Authority till date with above cited details may please be furnished immediately. The Committee also recommend that all the backlog must be cleared at the earliest.

#### Reply of the Government

Detailed position on this para is as under:—

Sl. No.	Year	Category	Shortfall in each category		Applications Received		Candidates Selected		Balance shortfall	
			SC	ST	SC	ST	SC	ST	SC	ST
1.	1994	Asstt. Dir. (Planning)	1	1	7	1	1	1	Nil	Nil
2.	1994	Surveyor	—	2	—	32	—	2	Nil	Nil
3.	1994	Patwari	—	2	—	4	—	2	Nil	Nil
4.	1995	Asstt. Engineer (Civil)	—	1	—	7	—	1	Nil	Nil

Sl. No.	Year	Category	Shortfall in each category		Applications Received		Candidates Selected		Balance shortfall	
			SC	ST	SC	ST	SC	ST	SC	ST
5.	1995	Asstt. Dir. (System)	1	—	14	—	1	—	Nil	Nil
6.	1995	Surveyor	—	1	—	3	—	1	Nil	Nil
7.	1995	Stenographers	6	—	141	—	6	—	Nil	Nil
8.	1995	Electrician	—	1	—	18	—	1	Nil	Nil
9.	1995	Pvt. Secy.	2	—	83	—	2	—	Nil	Nil
10.	1995	Naib Tehsildar	—	2	—	10	—	2	Nil	Nil
11.	1995	Patwari	2	1	5	1	2	1	Nil	Nil
12.	1995	Asstt. Librarian	1	—	1	—	1	—	Nil	Nil
13.	1995	Asstt. Sanitary Insp.	—	1	—	19	—	1	Nil	Nil
14.	1995	Meter Reader	1	—	1	—	1	—	Nil	Nil
15.	1996	Architect	—	1	—	8	—	1	Nil	Nil
16.	1996	Patwari	4	—	1239	—	4	—	Nil	Nil
17.	1996	Asstt. Security Officer	—	1	—	2	—	1	Nil	Nil
18.	1997	Architect	1	—	4	—	1	—	Nil	Nil
19.	1996	Staff Car Driver	3	7	28	12	3	7	Nil	Nil
20.	1998	Assistant Architect	1	—	1	—	1	—	Nil	Nil
21.	1998	Architecture Assistant	—	1	—	5	—	1	Nil	Nil
			23	22			23	22		



**CHAPTER IV**  
**RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH**  
**REPLIES OF GOVERNMENT HAVE NOT BEEN**  
**ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE**  
**REITERATION**

**Recommendation (Sl. No. 1, Para 1.5)**

The Committee note that Delhi Development Authority is a corporate body constituted under Section 3 of the Delhi Development Act, 1957. The Committee further note that official members in the Authority/Advisory Council are appointed by the Central Government and non-official members are elected by the respective bodies such as Municipal Corporation of Delhi, Government of Delhi and the Parliament to serve as members of the Authority/Council. The Committee are perturbed to note that inspite of the nomination/election made by the Central Government and other Government bodies there is no SC/ST member in the advisory Council of Delhi Development Authority. The Committee, therefore, recommend that the Ministry should take positive steps to interact with the concerned authorities for the adequate appointment of SC/ST member in the Delhi Development Authority/Advisory Council as assured by the representative of the Ministry of Urban Affairs and Employment during the evidence.

**Reply of the Government**

Appointments to the Delhi Development Authority and the Advisory Council are made strictly as per the provisions of the Delhi Development Act 1957, which does not provide for any reservation on the basis of SC/ST. However, keeping in view the recommendation of the Committee, the concerned Secretariat of the Parliament, Legislative Assembly of Delhi and the Municipal Corporation of Delhi are being requested that in future adequate representation may be given to SC & ST while recommending names for Authority/Advisory Council members.

**Comments of the Committee**

Please see Para 1.6 of Chapter-I

**Recommendation (Sl. No. 2, Para 2.6)**

The Committee note that there are number of vacancies in non-technical categories of posts which were carried forward during the years 1994 to 1997 and in 1998 upto July, 1998. The plea of the Ministry that candidates are not available in each category which compel them to carry forward the reserved vacancies is beyond the imagination of the Committee because the posts which had been carried forward are of

general (non-technical) cadre in which non-availability hardly comes into picture because sufficient number of SC/ST candidates are easily available. The Committee regret to point out that sincere efforts have not been made by the Delhi Development Authority to fill up reserved vacancies. The Committee, therefore, recommend that genuine and allout efforts should be made by the Delhi Development Authority to find suitable SC/ST candidates for the posts reserved for them.

### **Reply of the Government**

DDA has reported that the vacancies in non-technical posts are being carried forward because there is a ban on fresh recruitment imposed by the Ministry in non-technical/non-specialized categories. DDA has not been recruiting non-technical staff since many years due to which these vacancies are being carried forward. Even in promotion quota in non-technical categories, vacancies are being carried forward because of the non-availability of the SC/ST candidates in the cadre.

### **Comments of the Committee**

Please *see* Para No. 1.9 of Chapter-I

### **Recommendation (Sl. No. 3, Para 2.12)**

The Committee regret to note that there was shortfall in Group 'A', 'B' and 'C' of the technical cadre and in non-technical cadre too there was shortfall in Group 'A', 'B', 'C' and 'D' categories of posts in Scheduled Tribe category. Reasons of shortfall submitted by the Ministry of Urban Development/Delhi Development Authority in regard to Group 'A' posts was that it was due to non-availability of candidates and in Group 'B', 'C' and 'D' it was due to surplus staff but the Committee feel that these reasons do not seem to be having the force of the genuineness. The Committee express its serious concern about the lackadaisical approach adopted by the Delhi Development Authority to wipe out the shortfall. Had Delhi Development Authority made sincere efforts in the past this shortfall could have been wiped out much earlier. The Committee, therefore, recommend that present shortfall in all the categories of posts must be to wiped out by giving first preference to the serving Scheduled Caste/Scheduled Tribe employees of Delhi Development Authority and if any vacancy occur on account of retirement, permanent transfer etc. those posts must be filled up by SC/ST candidates only.

### **Reply of the Government**

DDA has reproted that whenever any vacancy meant for SC/ST category occurs and if there are candidates available in the cadre, first opportunity is being given to them only. DDA has recently called for options for filling up the post of Private Secretary/Personal Assistant from SC/ST candidates available in the cadre. Such action is being taken in other categories also.

**Comments of the Committee**

Please *see* Para No. 1.12 of Chapter-I.

**Recommendation (Sl. No. 5, Para 3.6)**

The Committee note that a number of posts in different categories of post of Scheduled Castes and Scheduled Tribes (technical and non-technical) were shown as backlog. The usual plea of non-availability of eligible employees in the feeder cadre is hardly convincing. The Committee desire that the backlog in promotion must be cleared at the earliest, if need be, by relaxing the qualifying service and experience so that there is no occasion for shortfall or backlog of reserved vacancies.

**Reply of the Government**

The orders of the Government of India are strictly followed by DDA. In certain categories, exchange has also been allowed after three recruitment years where particular category candidates are not available in the feeder cadre. Due to non-availability of S.T. category candidates, backlog in most cases has not been filled up in S.T. category.

**Comments of the Committee**

Please *see* Para No. 1.15 of Chapter-I.

**Recommendation (Sl. No. 7, Para 4.4)**

The Committee are surprised to find that Delhi Development Authority was most ignorant in the implementation of the guidelines issued by the Government of India. The Committee are unable to understand that the representative of Delhi Development Authority in the evidence held on 27.10.98 admitted that they were sending communication to SC/ST organisations whereas in the evidence of 4.1.99 the same representative reversed his earlier version. It shows total lackadaisical approach of the Delhi Development Authority towards SC/ST people. The Committee hope that from now onwards instructions relating to sending of copies of advertisements/notices to recognised SC/ST organisations and holding of separate interview for SC/ST candidates will be followed by the Delhi Development Authority with due sincerity and in letter and spirit.

**Reply of the Government**

DDA is sending copies of advertisements, notices etc. to SC/ST Organization whenever recruitment of SC/ST is being done.

**Comments of the Committee**

Please *see* Para No. 1.18 of Chapter-I.

**Recommendations (Sl. No. 11, Para 4.19)**

The Committee are unable to understand that proper maintenance of grievance/complaint register was not in vogue in DDA and the same has been introduced only after the Committee starts its examination with regard to implementation of reservation orders in DDA. It ostensibly

shows the ignorance of DDA authorities in disposing of complaints of Scheduled Caste/Scheduled Tribe employees. The Committee would urge upon the Ministry of Urban Development that they should review the working of the DDA with regard to the implementation of the reservation orders and if need be implementing officers should be trained enough to make them conversant with the reservation orders/instructions of the Government of India.

#### **Reply of the Government**

Instructions have been issued to the Development Authority for Strict implementation of the reservation orders and also training of implementing officers, if need be, to make them conversant with the reservation orders/instructions of the Government of India.

#### **Comments of the Committee**

Please see Para No. 1.21 of Chapter-I

**CHAPTER V**

**RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH  
FINAL REPLIES OF THE GOVERNMENT HAVE NOT BEEN  
RECEIVED**

**-NIL-**

**NEW DELHI;**  
**22 December, 2000**  
**1 Pausa, 1922 (Saka)**

**KARIYA MUNDA,**  
**Chairman,**  
***Committee on the Welfare of Scheduled***  
***Castes and Scheduled Tribes.***

## APPENDIX

(Vide para 4 of the Introduction)

Analysis of the Action Taken by Government on recommendations contained in the Second Report (Eleventh Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

1. Total number of Recommendations	14
2. Recommendations/observations which have been accepted by Government ( <i>vide</i> recommendations at Sl. No. 6, 8, 9, 10, 12, 13, 14)	
Number	7
Percentage to total	50%
3. Recommendations/observations which the Committee do not desire to pursue in view of Government replies ( <i>vide</i> recommendation at 4)	
Number	1
Percentage to total	7.2%
4. Recommendations/observations in respect of which the replies of Government have not been accepted by the Committee and which require reiteration ( <i>vide</i> recommendations at Sl. No. 1, 2, 3, 5, 7, 11)	
Number	6
Percentage to total	42.8%
5. Recommendations/observations in respect of which final replies of Government have not been received	
Number	NIL
Percentage to total	NIL